

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 03.09.2019

CAUSE LIST - 2

PRESENT: 1. Hon'ble Member (J), Shri Rajeswara Rao Vittanala
2. Hon'ble Member (T), Dr Ashok Kumar Mishra

CP/CA No.	Purpose	Sec	Name of Petitioner	Petitioner Advocate	Name of Respondent	Respondent Advocate
CP 71/15, TP 79/16	For hearing @ 2:30 P.M.	Sec 397/ 398 of CA 1956	S. Jayvikram & 3 Others	Sri K V Dhananjay, Sudharsan Suresh & others P1 to P3	Sorke Chandrasenan Hospitals (P) Ltd., & 6 Others.	J. Sagar Associates for R1 to R6.

ADVOCATE FOR PETITIONER/s:

KV Dhananjay & SUDHARSAN SURESH / +
[Signature]

ADVOCATE FOR RESPONDENT/s:

A MURALI & ABHIJIT ATUR

[Signature]

ORDER

1. Heard Shri K.V.Dhananjay along with Shri Sudharsan Suresh, learned Counsel for Petitioner and Shri A.Murali along with Shri Abhijit Atur, learned Counsel for Respondent.
2. By perusal of the records, it is noticed that in the Amended Company Petition dated 12.04.2019 under Paragraph 2.6, it is stated that the addresses of the Petitioners for service of summons, notices etc., or the address shown in the cause title in addition to authorized representative is Shri A.M.Sridharan, Advocate. However, earlier S.Rajashekar, Advocate represented for Petitioner No.1 to 4. Shri S.Rajashekar, has retired from the Vakalat by way of Memo dated 06.07.2018. Accordingly Shri A.M.Sridharan is engaged. However, Shri K.V.Dhananjay, who has filed fresh Vakalat, without taken No Objection Certificate for the existing Advocate, namely, Shri A.M.Sridharan.
3. Therefore, learned Counsel for Petitioner requests time to file necessary No Objection from the existing counsel.
4. Post the case on **23.09.2019**.


MEMBER(T)


MEMBER(J)